NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE PARTIES: Mr. Uday Khare & Ors.

V/s

M/s. Nasik Diocesan Trust Association Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AKSHAR BIYANI	PETITIONEL ADVOCATE	ethayan
2	BINDI SHAH	Authorised Representative of Kushna Rathi L-Associa	Byshah

<u>Order</u>

C.P. No. 28/241-242/NCLT/MAH/2016

Dated: 22.09.2016

- 2. Meanwhile an urgent Interim Relief is sought by the Petitioner. To hear the matter on Interim Relief date is given on 30.09.2016
- 3. The Respondent is directed to file the Reply on or before 21.10.2016 and Rejoinder if any within a week thereafter.
- 4. The C.P. is now listed for hearing on 11.11.2016
- 5. The schedule is duly communicated to both the sides for requisite compliance.

sd/-

Shri M.K. Shrawat

Member ((Judicial)